Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.68 of 2012

Dated: 16th October, 2012

Present: **Hon'ble Mr. Justice P.S. Datta, Judicial Member**
Hon'ble Mr. V. J. Talwar, Technical Member

In the matter of:

M/s. OCL Ltd. **….** **Appellant (s)**

Versus

Orissa Electricity Regulatory Commission & Anr **..…** **Respondent(s)**

Counsel for the Appellant(s) **:** Mr. M.G. Ramachandran, Mr.R.M. Patnaik, Mr. Dhananjaya Mishra & Mr. P.P. Mohanty

Counsel for the Respondent(s) **:** Mr.B.K. Nayak & Mr. Rutwik Panda for R-1

ORDER

Learned advocate for the appellant has made oral submissions and also filed written note of arguments. Learned advocate for the Commission has also already made oral submissions and seeks time to file written note of argument. The same may be done on or before 6th November, 2012.

Post the matter for reporting compliance by the Commission as also respondent no. 2 on **6th November, 2012**.

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(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

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